

[Shri M. Ram Gopal Reddy] man, Dr Sushila Nayar told me that I would get the chance the next time.

SHRI DHIRENDRANATH BASU (Katwa) : This is an important item. Two hours more should be allotted to this item.

PROF. DILIP CHAKRAVARTY (Calcutta South) : In view of the importance of the subject, it was raised on the last occasion that there should be a further extension of time and the government also has agreed to it. From the agenda paper it will be clear that two hours more are allotted for this. Now, it is up to the House and up to the Chair to decide as to how long should this item be extended? (Interruptions)

चौधरी बलबीर सिंह (साधनपुर) : दो घंटे का टाइम हमने माग लिया है तो दो घंटे का टाइम ही रहना चाहिए।

MR. CHAIRMAN : As regards the quantum of time, it is better that we fix. Now the maximum time that, I think, can be allowed as per the agreement should be two hours more. Will that be O.K.? Whether it will be taken up to-day or some other day, we will go as per the time decided by the Business Advisory Committee (Interruptions).

SHRI DINEN BHATTACHARYA : Some matters must be spoken here. It concerns the policy of the Government. What is the given dis- I--pe ernment? Money is given as plan advance. Then where will be the Plan? By curtailing the plan money if they are giving it as an aid, then there is a change in the policy. Why is there a change in it?

MR. CHAIRMAN : That is not the point under discussion now. Is this the

desire of the House that this debate should continue for two hours more?

SEVERAL HON. MEMBERS: Yes.

MR. CHAIRMAN : The time is extended. Now I have to make an announcement to the House.

17.57 hrs.

INTIMATION RE. RESTRAINT AND RELEASE OF MEMBER

MR. CHAIRMAN : I have to inform the House that the Speaker has received the following wireless message dated the 27th Novembr, 1978, from the Police Inspector, Police Station Sadar, Nagpur:

"Shri Vasant Sathe, M.P., was restrained U/S 68-69 B.P. Act on 27-11-78 at 17.45 hours for trying to take a morcha to Council Hall by defying the prohibitory order. He is released at 20.00 hours on 27-11-1978."

17.58 hrs

STATEMENT RE: ARREST OF A MINISTER OF BIHAR GOVERNMENT AND A MEMBER OF PARLIAMENT IN BIHAR

MR. CHAIRMAN : Now, the Minister's statement.

SHRI P. VENKATASUBBAIAH : May I know the Statement?

MR. CHAIRMAN : He will let you know. Just hear his statement.

SHRI P. VENKATASUBBAIAH : He said he would make the statement tomorrow.

PROF. DILIP CHAKRAVARTY (Calcutta South) : We would like him to make the statement today,

MR. CHAIRMAN: A voluntary statement can be made by the Minister if he shortes.

SHRI M. RAM GOPAL REDDY (Nizamabad): Now there is only one minute to sit. (*Interruptions*)

MR. CHAIRMAN: You may go ahead.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): Sir, according to information received from the State Government of Bihar, Shri Mohan Ram, Minister, Tourism, Government of Bihar and Shri Ram Bilas Paswan, M.P. (Lok Sabha) were arrested on 26-11-78 in connec-

tion with Sarairanjan Police Station Case No. 9 dated 26-11-78 under sections 147, 148 and 307 IPC. This case has been instituted in connection with the firing by the Security Guard of the Minister at Saleempur Booth No. (25) in Sarairanjan Assembly Constituency. The arrested persons were released on bail on the same date.

MR. CHAIRMAN: That is all. Now, the House stands adjourned till 11 A.M. tomorrow.

18.00 hrs.

The Lok Sabha then adjourned till 11 A.M. on Wednesday, November 29 1978/Agrahayana 8, 1900 (Saka).